

NATIONAL COMPANY LAW APPELATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) No.921/2020

In the matter of:

Commercial Tax Department
Government of Rajasthan

Appellant

Vs

Ebix Software India Pvt Ltd

Respondent

Present:

Mr Vishal Meghwal, Advocate for appellant.

Mr. Gautam Swarup, Advocate for Respondent.

ORDER
(VIRTUAL MODE)

09.03.2021- In terms of order dated 12.02.2021 Learned counsel for the appellant is directed to serve copy of the Rejoinder on counsel for the Respondent through email (soft copy) within three days. Counsel for the Respondent has filed the reply affidavit which is taken on record but the parties have not filed their written submission as directed. They are directed to file short written submissions, not exceeding three pages, supported by relevant case law on which they propose to rely upon within one week from today.

List the matter on **31st March, 2021.**

(Justice Anant Bijay Singh)
Member (Judicial)

(Ms Shreesha Merla)
Member (Technical)

Bm/nn